

IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 101 of 2019

Surendra Kumar Yadav Appellant

Versus

Babita Kumari Respondent

**CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary**

For the Appellant : Mr. Arun Kumar, Adv.

For the Respondent : Dr. Gyanendra Kumar, Adv.

08/20.07.2020 Mr. Arun Kumar, learned counsel for the appellant and Dr. Gyanendra Kumar, learned counsel for the respondent are present. Both the parties are also present through Video Conferencing from the facilities at D.L.S.A, Jamshedpur.

It appears from the interaction with them that they have arrived at an amicable settlement to separate on condition of payment of permanent alimony to the tune of Rs. 2.50 Lakhs. They would be moving an application for divorce through mutual consent before learned Family Court, East Singhbhum, Jamshedpur within a week. The terms of settlement have jointly been reduced in writing as per the submissions made by learned Secretary, DLSA, Jamshedpur through Video Conferencing. The terms of settlement which have jointly been reduced in writing under their signature be communicated to this Court by Secretary, DLSA, East Singhbhum, Jamshedpur through e-mail today itself.

Let the matter appear tomorrow (21.07.2020).

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J.)